

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

## **Petition No. 135/TT/2020**

Date: 19.05.2020

To

Shri S.S. Raju  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Truing up of Transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for combined asset associated with Western Region Strengthening Scheme VI in Western region.**

Sir,

With reference to your Petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/beneficiaries, latest by 10.6.2020:-

### **2014-19 period**

a) Additional Capitalisation:

- i. Justification and details for higher add-cap of ₹804.70 lakh for the combined Asset for 2014-19 as against ₹84.04 lakh approved by the Commission.
- ii. Justification and details for higher add-cap of ₹499.71 lakh in combined Asset during 2015-16 as against ₹49.01 lakh approved by the Commission.
- iii. As per the Auditor's Certificate and Form 7, the add-cap amount during 2016-17 is ₹33.83 lakh, while the add cap claimed in the Petition is ₹31.83 lakh. Justification for the same.

b) Justification for the add cap for combined Asset beyond the cut-off date, including but not limited to the following details:

- i. Estimated package wise breakup of total cost for which the payments have been withheld
  - ii. Breakup of undischarged liabilities with respect to each package
  - iii. Package wise reasons for withholding of such payments
  - iv. Package wise reasons for eventual release of such payments
- c) Details of Liquidated Damages (LD) as directed in Commission's 2014-19 Order. The details submitted vide affidavits dated 9.12.2016 and 9.6.2017 in Petition No. 47TT/2017 are not matching.
- d) Confirm that no previously undischarged liability are pending other than claimed in the Petition.
- e) Undertaking on affidavit giving details of actual equity infused for the additional capitalisation during 2014-19 for the given transmission asset(s).

**2019-24 period**

- f) Confirmation whether any further 'previously recognized liabilities' remain to be discharged for 2019-24 period, since no add cap has been claimed for this period.

**Forms**

- g) Flow of liabilities statement as per enclosed Annexure-I.
- h) Form 13 (Break up of Initial Spares)
- i) Form 5 (Element Wise Break Up of Project/Asset/Element cost of Transmission System)
2. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the Petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/  
(Kamal Kishor)  
Assistant Chief (Legal)

**Annexure - I**

Liability Flow Statement

Name of Petitioner

Project Name

Asset No.	Headwise /Partywise	Particulars*	Year of Actual Capitalisation	Outstanding Liability as on COD/31st March 2014*	Discharge						Reversal						Additional Liability Recognized^						Outstanding Liability as on 31.3.2019		
					2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)	2014-15	2015-16	2016-17	2017-18	2018-19	Total (14-19)			
Asset	Party – A																								
Asset	Party – B																								

# TL/SS/Communication Systems etc.

\*Whichever is later

^Works deferred for execution, contract amendment - please specify

This table is for computation that should match with Add Cap as per Petition for each Asset